



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १२, अंक २]

बुधवार, फेब्रुवारी १८, २०२६ / माघ २९, शके १९४७

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2026 (Mah. Ord. I of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

[ Translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2026 (Mah. Ord. I of 2026), published under the authority of the Governor].

### HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 18th February 2026.

### MAHARASHTRA ORDINANCE No. I OF 2026.

#### AN ORDINANCE

*further to amend the Maharashtra Public Universities Act, 2016.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called the Maharashtra Public Universities (Amendment) Ordinance, 2026.

Short title and commencement.

( १ )

(2) It shall come into force at once.

Amendment  
of section 109  
of Mah. VI of  
2017.

**2.** In section 109 of the Maharashtra Public Universities Act, 2016, in sub-section (3),—

Mah. VI  
of 2017.

(1) in clause (d), after the existing proviso, the following proviso shall be added, namely :—

“Provided further that, for the academic year 2026-2027, the State Government may grant Letter of Intent on or before 15th March 2026.”;

(2) in clause (g), second proviso and Table shall be deleted.

## STATEMENT

Section 109 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), provides for the procedure for permission for opening new college or new course, subject, faculty, division or satellite centre. Clause (d) of sub-section (3) of said section 109 provides that, out of the applications recommended by the university, the State Government may grant a Letter of Intent on or before 31st January of the immediately following year after the recommendations of the university under clause (c) of said section 109.

2. Due to Code of Conduct for elections of local authorities the Government was not able to grant Letter of Intent within the prescribed period. The Government, therefore, considered expedient to amend clause (d) of sub-section (3) of section 109, suitably, so as to extend the date for grant of Letter of Intent by the State Government for opening a new college or institution of higher learning for the academic year 2026-2027.

3. As both Houses of the State Legislatures are not in session and the Governor of Maharashtra is satisfied that circumstances so exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the aforesaid purposes, this Ordinance is promulgated.

Mumbai,  
Dated the 18th February 2026.

ACHARYA DEVVRAT,  
Governor of Maharashtra.

By order and in the name of the  
Governor of Maharashtra,

B. VENUGOPAL REDDY,  
Additional Chief Secretary to Government.